CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

## Petition No. 23/TT/2021

Dated: 14.06.2021

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

## Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 13 no. of assets for Transmission assets under "System strengthening-XX" in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a. Whether the entire scope of work under "System strengthening-XX in Southern Region" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- b. With regard to additional capitalization during 2014-19 period, submit the following information:
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

## III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Asset No.	Head wise / Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)	Reversal (year wise)	Additional Liability Recognized^	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
					-	-	-	-
					_	-	-	-

<sup>#</sup>TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

2. Justifications for additional capitalization claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period may be given in the format as indicated above.

3. Details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.

4. Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.

5. Statement of IDC discharge, statement for all the assets covered in the instant petition in Excel Format(".xlsx") along with detailed computation of IDC.

6. Forms 5, 12A and 13 for all the assets covered in the instant petition.

7. copy of Investment Approval

8. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Asstt. Chief (Legal)